



2026:AHC:4108

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19711 of 2025

Navneet Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar, Ashish Srivastava, Rama Kant Yadav, Sant Ram Nigam
Counsel for Respondent(s)	:	C.S.C., Mahendra Narain Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashish Srivastava, learned counsel for the petitioner, learned Standing Counsel for the State and Sri S.K. Om, learned counsel for respondent No.7.
2. Instructions filed in Court today are taken on record as Appendix-A.
3. On the oral request of learned counsel for the petitioner, he is permitted to implead Examination Controller.
4. The grievance of the petitioner is that he suffers from disability. However, when he was undergoing examination, he sought 20 minutes extra time per hour which was denied to him despite request was made.
5. Sri S.K. Om, learned counsel for respondent No.7 submits that no such request was made. He submits that as per clause Nos.6 and 11 of the admit card, the writ petitioner ought to have informed before commencement of the examination. He however submits that the claim shall be considered by the Examination Controller.
6. Considering the submissions of the rival parties as well as

stand taken by them, the writ petition is being **disposed of** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before respondent No.7- Controller of Examination, U.P.P.S.C., Prayagraj, who shall on the receipt of the same, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order.

January 7, 2026
R.S. Tiwari

(Vikas Budhwar,J.)